

**Survey of India Air Survey and Training Estate, Dehra Dun**

2090. Shri S. M. Banerjee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether no pucca road and lighting arrangements exist in Air Survey and Training Directorate Estate, Survey of India, Karanpur, Dehra Dun;

(b) if so, whether any plan has been chalked out for such construction work;

(c) the amounts sanctioned; and

(d) whether work is likely to start in 1959?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) All the roads in the Estate with the exception of one approach road are pucca. There are, however, no road lights in the Estate.

(b) and (c). Plans for electrification of the roads are being formulated. Funds will be allotted after the estimates are approved.

(d) Yes, Sir.

**Indebtedness, Among Class III and IV Survey of India Employees**

2091. Shri S. M. Banerjee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any survey has been made as to the indebtedness of the Class III and Class IV employees of Survey of India; and

(b) if so, the result thereof?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No, Sir.

(b) Does not arise.

**Class III and IV Survey of India Employees**

2092. Shri S. M. Banerjee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any rule exists for declaring Class III and Class IV employees under the Survey of India as permanent;

(b) if so, what are those rules;

(c) total number of employees in Class III and Class IV having ten years, five years and three years of service at their credit, who have not been declared permanent upto 1st, January, 1959; and

(d) the number of employees likely to be made permanent in 1959?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) Temporary Class III and Class IV employees of the Survey of India become eligible for transfer to permanent establishment after they have put in a specified number of years of service in their respective grades in accordance with the terms and conditions of their service as laid down in Circular Orders No. 435 (Adm.), 436 (Adm.), 437 (Adm.) and 438 (Adm.), copies of which have been placed in the Parliament Library. As and when vacancies in the permanent posts occur, eligible persons are declared permanent provided their work and conduct have been satisfactory.

(c)

|           | No. of employees with 10 years service | No. of employees with 5 years service | No. of employees with 3 years service |
|-----------|--|---------------------------------------|---------------------------------------|
| Class III | 13                                     | 72                                    | 465                                   |
| Class IV  | 306                                    | 207                                   | 175                                   |

(d) Class III . . . 28  
Class IV . . . 128